

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:648

ANSWERED ON:18.11.2016

Smuggling of Gold

Malviya Prof. Chintamani;Shiyal Dr. Bharati Dhirubhai

**Will the Minister of FINANCE be pleased to state:**

(a) the details of cases of gold smuggling unearthed by Directorate of Revenue Intelligence (DRI) during the last three years and the current year; and

(b) the action taken against the offenders along with the preventive steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR)

(a) Madam, year-wise details of cases of gold smuggling unearthed by Directorate of Revenue Intelligence (DRI) are given as under:-

Year Qty. of Gold seized(in Kg.) Value of seized Gold(in Rs. Lakh)

2013-14 745.03 22383.99

2014-15 901.94 25209.90

2015-16 813.27 21733.95

2016-17

(upto 31st October, 2016) 399.52 12147.25

(b) Action has been taken against the offenders under the Customs Act, 1962. In order to curb smuggling of gold, Directorate of Revenue Intelligence (DRI) of CBEC has been issuing Alerts/Modus Operandi Circulars from time to time. Strict vigil is kept in sensitive areas at airports/borders; flights from sensitive sectors are scrutinized and the baggage x-rayed and passengers diverted for security through metal detectors, these are also rummaged on random basis. On detection of cases, strict action is taken by way of imposing deterrent fine and penalty as per relevant provisions of law.